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IN THE HIGH COURT OF DELHI AT NEW DELHI
CS(COMM) 420/2023 & I.A. 11657/2023

ASIAN PAINTS LIMITED

..... Plaintiff

Through: Ms. Shwetashree, Advocate.

versus

AJEET KUMAR AND OTHERS

..... Defendant

Through: Mr. Harish V. Shankar, CGSC with
Mr. Srish Kumar Mishra, Mr. Sagar
Mehlawat, Mr. Alexander Mathai
Paikaday, Advocates.

Mr. Mrinal Ojha, Mr Debarshi Dutta,
Ms. Tanya Chaudhry and Mr. Aayush
Kevlani, Advocates for D-8 (M-
9167094381)

Ms. Reema Khorana, Advocate for
D-22 (M- 9811135752).

Mr. Ankur Sood, Advocate for D-25
(M-9810088832)

CORAM:

JUSTICE PRATHIBA M. SINGH

ORDER

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04.07.2023

1. This hearing has been done through hybrid mode.

I.A. 11657/2023 in CS(COMM)-420/2023

2. This is an application seeking vacation of the order passed in respect of Defendant No. 24- Telecom Regulatory Authority of India (TRAI).
3. Issue notice.
4. The stand of the TRAI is that it does not have the power under the TRAI Act, 1997 to block the mobile numbers as directed in paragraph VIII of the order dated 2nd June, 2023.
5. Let a reply be filed by the Plaintiff as also the Department of



Telecommunication (DOT) and MeitY who are Defendant Nos. 23 and 24 in respect of this stand of the TRAI.

6. Let a copy of this application be also served upon Mr. Harish V. Shankar, Id. CGSC, who appears for the MeitY and DOT in similar matters so as to enable him to obtain instructions and file a reply in this matter.

7. Notice is accepted by Mr. Harish V. Shankar, Id. CGSC.

8. List on the dates fixed.

PRATHIBA M. SINGH, J.

JULY 4, 2023

Rahul/AM